

tion at a monthly average of Rs. 27 crores but the increase was of the order of only Rs. 15 crores in the first nine months of the second year ;

(b) whether the Nationalised banks have transferred a total profit of Rs. 3.70 crores for 1970 as compared to Rs. 2.08 crores for the period from July 19 to December 31, 1969 ; and

(c) if so, the steps Government propose to take to improve the functioning of the nationalised banks in terms of its operational cast, as well as the productivity of the bank staff ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir. They, however, represent the increase of outstanding advances (net of recoveries) to the priority sector.

(b) The aggregate profits of the year 1970 of the 14 nationalised banks transferable to Government are Rs. 4.17 crores as against Rs. 2.33 crores for the period 19th July 1969 to 31st December 1969. It may, however be stated that the aggregate net profits of the 14 nationalised banks in the year 1970, was Rs. 6.90 crores compared to the profits of Rs. 5.98 crores of the year 1969.

(c) The question is kept constantly under review in consultation with the chief executives of the banks. The Banking Commission will also examine the question of operational costs of banks and further necessary action will be taken in the light of the Commissions' report.

CORRECTION OF ANSWER TO USQ

NO. 2531 DATED 18-6-1971 RE.

REALISATION OF EXCISE DUTY AND INCOME-TAX FROM TEXTILE MILLS IN INDORE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : In the reply given by me on 18th June, 1971 to part (d) of the Unstarred Question No. 2531 by the Hon'ble Member Shri Phool Chand Verma, it was stated that the amount of excise duty outstanding against cotton textile mills in Indore district (Madhya Pradesh) up to December, 1970 was Rs. 2,62,096/-.

2. As a result of analysing the break-up of the arrears pertaining to each factory,

it is reported that the total arrears were only Rs. 1,35,557/-.

3. The correct reply to part (d) of said Question should, therefore, be as follows :

"(d) The amount of excise duty outstanding against these mills up to December, 1970 is Rs. 1,35,557/-. Information regarding the amount of income-tax outstanding against these mills is being collected, and will be laid on the table of the Sabha."

CORRECTION OF ANSWER TO USQ

NO. 2002 DATED 11-6-1971 RE.

INCREASE IN FLYING TRAINING FEES BY DELHI FLYING CLUB

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR SARAJINI MAHISHI) : Sir, on the 11-6-1971, in reply to part (c) of Unstarred Question No. 2002 by Shri Paripoornanand Painuli regarding increase in Flying Training Fees by Delhi Flying Club, Minister of Tourism and Civil Aviation had stated that trainees who had obtained their Private Pilot's Licence and had done 150 hours of flying on 31st March, 1970 would be permitted to avail of subsidised flying up to the maximum limit of 250 hours subject to the usual conditions. The correct date, however, is 31st March, 1971 and not 31st March, 1970. This was a typographical error and is very much regretted.

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CRASH OF ONE HF-24 AIRCRAFT

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I call the attention of the hon. Minister of Defence to the following matter of urgent public importance and request that he may make a statement thereon :

"Reported crash of one HF-24 aircraft near Bangalore on the 27th July, 1971."